THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Have you got anything to say to that?

SHRI N. KANUNGO: All I can say is that the Committee can employ, if they find the Secretariat of the Parliament incompetent they can certainly have their own staff, recruit the required staff. They can have their own economists, accountants, whatever they like subject to the approval of Government But from my personal experience I have found—by working in some committees—that the Secretariat of the Parliament is as good as, if not better than, that 'of the House of Commons.

SHRI S. N. MISHRA: Sir, here I raise only one point, because I am very much worried on this account. My point is that this Committee should not have an independent body of consultants, but the public undertakings themselves should have a competent organisation of that kind. It should be a collective body or a creature of the public undertakings. This is what . . .

SHRI N. KANUNGO: The hon. Member can direct the Government to do so or not to do so.

SHRI SUDHIR GHOSH: One little clarification, if I may ask. At the end of his speech the hon. Minister said that parliamentary accountability was the Committee's business, but whether the undertakings were efficiently run or inefficiently run was not so much the Committee's business . . .

THE VICE-CHAIRMAN (SHRI M. GOVETOA REDDY) : That also. It is very clear.

SHRI SUDHIR GHOSH: But the hon. Minister does not mean that, does he?

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : The question is:

"That this House concurs in the recommendation of the Lok Sabhf that the Rajya Sabha do agree tc nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings.'

The motion was adopted.

THE SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL, 1963

THE DEPUTY MINISTER IN THI MINISTRY OF WORKS, HOUSINC AND REHABILITATION (SHRI P. S NASKAR) : Sir, I beg to move:

"That this House concurs in th< recommendation of the Lok Sabh; that the Rajya Sabha do join in th(Joint Committee of the Houses 01 the Bill to amend the Slum Area; (Improvement and Clearance) Act 1956, and resolves that the follow ing members of the Rajya Sabha bi nominated to serve on the sai< Joint Committee:—

1. Mirza Ahmed Ali
2. Shri Dharam Prakash
3. Kakasaheb Kalelkar
4. Shri P. L. Kureel *Urf* Tali
5. Shri N. Sri Rama Reddy
6. Shri Santokh Singh
7. Kumari Shanta Vasisht am
8. Shrimati Tara R. Sathe."

Sir, in moving this Bill I want t> make some observations. This is ai amending Bill, and the original Bil! first introduced in this hon. House was passed by the Houses of Parlia ment in 1956, and that original Ac is applicable to all the Union Terri tories except to the Andaman am Nicobar Islands, and other small is lands. But so far it has been extend ed only to Delhi and Tripura. Sii after working, that Act as passed b: Parliament, the competent authorit: has found some difficulties in th practical working of the scheme, ani to remove those difficulties, Sir, thi amending Bill has been brought for ward.

Sir, you will agree with me that the most important things in one's life are food, clothing and shelter. Something tangible has been done in the matter of food and clothing, but I am really very sorry that not much has been dona in the public sector or in the private sector in the matter of shelter, that is, in the matter of housing. There were a few housing schemes undertaken by the Government of India with the assistance given in the three Five Year Plans. We estimated that if the public sector was to undertake 50 per cent, of the requirements of housing in the country, the public sector required more than Rs. 2,000 crores. But unfortunately, Sir, all that money could not be provided so far. So far, in the three Plans Government have provided a little over Rs. 950 crores. Gradually, Sir. the priority for housing has been decreased because there are other development schemes undertaken by the Government. As it happened, in the first Plan, 16 per cent, of the total outlay in the Plan was given to housing. In the Second Plan it came down to 8 per cent, and in the current Plan, the Third Five Year Plan, it has come down to 7 per cent.

Sir, according to the Government's scheme, whatever money is available under the Plan for the various socia. housing schemes, , that they should spend, the Government attach special importance to the slum clearance scheme in the country. Sir, for that purpose an Act was passed, so far a:s Delhi and the Union Territories are concerned, in 1956. The Government have also asked the State Governments to enact similar measures and nine out of the fifteen States so far have done that.

Sir, the hon House very well knows how people in big cities live; it is really a shame for our countrv. Not only in our country, I have been to Europe and I have been to other continents also and I have seen what these industrial areas mean. Unless a city, to start with, is developed in a planned manner it is every man for himself and the devil takes the hindmost.

Sir, people come to the towns for better employment. And not only in our country but in almost all the industrial countries except a few who have got their own way of putting up industries, the industrialists in the private sector do not care much for the housing of their workers. Our country so far was not an exception to this rule. If you go to Bombay, if you go to Kanpur, if you go to Calcutta and, nearer home, if you go to old Delhi, you will see for yourself that people are huddled in slums along with their animals, sometimes with horse<s.. It is really shameful for any independent country, especially for a welfare State, that our cities should be so.

As far as the slum clearance scheme is concerned, the Government from the very inception of the scheme in 1956 till the 30th June, 1963 sanctioned about 94,400 units the actual cost of which would be Rs. 25'40 crores. And as far as this Bill is concerned, for Delhi alone about 43 schemes have been sanctioned comprising about 29,000 housing units and an expenditure of Rs. 6 36 crores. It includes expenditure on acquisition and development of land also.

Sir, let me come back to Delhi. What happened in Delhi? When this Act was enacted, certain difficulties came up in its working. In the Statement of Objects and Reasons of the amending Bill we have given the main features. But I just wanted to say one word about that. The main feature of this amending Bill is this.

Recently there was a lot of unauthorised building activity going on in the slum areas which had to be prohibited. That is why some provi-

[Shri P, S. Naskar.] sion has to be made in the amending Bill. At the same time, the competent authority will have the power to redevelop a clearance area before this work is commended by the owner, if it is necessary in the'public interest to do so. This power has been given in the amending Bill. This amending Bill, as you will see, is a humanitarian Bill. The slum dwellers, who deserve the sympathy of every one of us in this House, will get relief. They work very hard. They work day and night and the owners of slums ask them to vacate their slums as they like. An amending provision has been brought forward to make it obligatory on the owners of the slums, who take up improvement or re-development work of their property, to restore possession of the premises to the previous tenants in the improved or re-erected buildings at a concessional rent, and also no proceedings for the eviction of tenants in the slum areas will be taken wilihout the prior permission of the competent authority. Apart from this, there are some minor amendments that are proposed.

Sir. looking at the past debate, I find that this House gave all support to the-original Bill and, before it was passed, I do not think there was even a division. Sir, I do not want to say much since this Bill will go to the Select Committee and the honourable House will have a chance, through the Select Committee, to look into the details of the Bill. But before closing my speech, I would only request the honourable House to give its wholehearted support to the Bill.

Sir, we are doing as much as possible within the funds available to clear this slur on our city life, to help the people, I mean the weaker section of the population. I come from a congested slum area, called Calcutta. I know what a slum is. Not much could be done by the Government unless there is a proper legislation. Sir, there were quite a number of loopholes—I am not talking of this particular Act—and the owners of slums took advantage of these loopholes. I am quite sure with this amending Bill, whatever little practical difficulties have been found out will be cured.

With these words, Sir, I move the motion.

The question was proposed.

PROF. A. R. WADIA (Nominated): Mr. Vice-Chairman, Sir, I rise to support the Bill very cordially. There are few problems which face us so badly as tihe problem of housing. The existence of slums would not be a credit to any country, least of all to a country which is supposed to be socialistic. Unfortunately, slums are a very old inheritance of 'India. It is a huge problem. Frankly speaking, it would be difficult to say whether there is a single village in India which is not a slum. There is hardly any industrial city or any small city in India which has not got certain portions which are worthy of being called slums. It is to the interest of humanity and the establishment of the good name of our country to clear up these slums.

This Act refers only to the Union Territory. But it can serve as a mpdel Act for the other States to take up and try to remove the problem of slums. Now, Sir, in dealing with the slums there are two difficulties, or two aspects which we have to face. It is a very great temptation for a municipal authority or a State authority to say that this area or thai slum area should be immediately cleared up. Notices are issued. People are driven out of their own homes whether they are willing to do so 01 not. Unfortunately, if these people are forced out under compulsion, one area may be cleared up, but othei slum areas are sure to arise. Now that is a very great problem whicl we should avoid. To do so we should have a little long-range planning anc my particular feeling is that if c

slum, area has to be cleared up, alternative arrangements should be provided first. Now, I know that this means time and this also' means money but it pays in the long run to have this long-term arrangement so that people are not forced out of one slum area to constitute another slum area. They must be provided with adequate houses.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY) : Professor, you may continue after lunch. The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (SHRI M. P. BHAR-GAVA) in the Chair.

PROF. A. R. WADIA: Mr. Vice-Chair-man, there are two features in this Bill which particularly appeal to me and I congratulate the Minister on having thought of them. The first is that before anyone is permitted to take out proceedings for eviction against any tenant, before the judgment is given by the officer concerned or the competent authority, the competent authority shall take into account whether alternative accommodation within the means of the tenant would be available to him if he were evicted. I think it is a very, very wise and protective provision because sometimes under the pretence of improving the property, the landlord wants to evict the tenants. The second provision that particularly appeals to me is to be found in clause 12. It is a very common thing for a landlord to pretend that he wants to occupy the building for his own purpose or that the building is weak and he wants to pull it down and therefore he wants the tenants to be evicted. In this case also, provision is made that permission may be given for repairing a portion of the building and it may be necessary for the tenant to vacate that portion of the building or it may be necessary for the whole building to be pulled down and a new one to be constructed in which case the tenants also naturally have to move out; the provision is made here, and a very wise one, that such tenants will have the right to demand that after the building has been repaired or the whole building has been reconstructed, they will have the priority of getting some sort of accommodation in the building, of course on payment of a reasonable rent as will be fixed by the competent authority. I think both these provisions will go very far to soften the difficulties experienced by evicted tenants.

In this connection I would like to emphasise the importance of proper planning and sticking to it What happens sometimes is that very wise plans are laid out but owing to pressure of friends or relatives, soine exception is made, some odd house in some odd corner is allowed to be put tip or a man may take it into his head to start building without proper authority and then the municipal authority does not have the courage to pull it aown but is content with a small nominal fine. All these things will have to be prevented if proper planning is to be effected.

Further, in view of the extreme scarcity of housing in our country at the present moment, special encouragement should be given to people who want to build houses or flats, one of which at least would be occupied by him or full encouragement should be given to the co-operative housirg societies to build flats on ownership basis. I think this plan has succeeded on the whole very well in the city of Bombay. There have been, of course, some scandals connected with it. Unfortunately in our country you will always find speculators who will take advantage of the needs of the peop'ie but there is no doubt that on principle, this co-operative housing society is very, very sound and it does encourage

[Prof. A. R. Wadia.] people to go in for them even if tney %re of moderate means? But in orct;?r to encourage them to do so, some eon-cessions may have to be given, rci example, a lower municipal taxation ror some years and facility in getting ■naterials for building which is also very difficult at the present moment. People are willing to build but tney tay that they cannot get cement *or* iron. In that connection special methods of building mignt be thought of. It is very necessary 'o carry on a good deal of research in house-build-mg, to minimise the use of cement cr the use of iron and it should be possible to build such buildinps and thi.t will go very far to solve the housmg problem.

Lastly I would like to emphasise that if the efforts of the Government are going to succeed in this case, people will have to be educated as to how to live. It is a very tragic fact that our people turn even good buildings into slums very quickly. I can mention an example of that from my own city of Bombay which is supposed to be very advanced—in some respects it is perhaps—but the fact remains that some years ago, when the municipal chawls were built for the labourers, for a long time the labourers were unwilling to enter these chawls partly because they felt that they would be too directly under the eye of the employers. But after some time, when this fear was got over and they were persuaded to occupy these buildings, very soon these chawls have been practically converted into slums. It means that the labourers did not know how to use these buildings. A similar experience is to be found in connection with the labourers' quarters built by the employers themselves. I have myself seen the labourers' quarters. They are small enough, hardly enough to accommodate a big family, but even if there is a little verandah, that verandah is covered with zinc sheets and let out to somebody else and that adds to the congestion, adds to the darkness of the rooms, prevents proper ventilation and as a result of it, even good buildings are turned into slums. It seems to me that when the Government undertakes to spend vast amounts of money on building houses for the convenience of the labourers or the lower income groups, it might be worth while to appoint inspectors and the duty of these inspectors will be to educate the tenants as to how to use them and it they are found misusing the latrines or the bath-rooms or the public staircases or even their own rooms, it should be the duty of the inspectors to put some pressure on them to mend their ways into living in a more sanitary fashion. Unless this is done, the risk is that after spending a lot of money in destroying old slum areas, we shall be creating new slums. If these dangers are kept in mind in working out this Act, I am perfectly certain that this Act will go very far in solving our housing problem and I congratulate the Ministry concerned in this connection. Thank you.

SHRI J. S. PILLAI (Madras): Sir, I heartily support this Bill which is indeed a very important one. It is important because it seeks to provide housing accommodation to the people and also to clear these slums that we have. At present most of these slums are occupied by Harijans or backward communities. The other day the hon. Minister while defining a backward community said that backward communities are those that are economically backward. Most of these slums are occupied by either Harijans or backward community people. These people are not themselves in a position to improve those slums. So it is the duty of the Government to improve those areas. This work should not be left to the State Governments alone, because the State Governments with their meagre finances are not in a position to cope with this big problem. The hon. Minister, while introducing this Bill and moving for its consideration, said that a lumpsum amount has been given to the various States. He did not give us the break-up of this sum

and I hope that in his reply he will give us this breakup and tell us the amount given to each of the States.

Mr. Vice-Chairman, this Bill is very narrow in its scope because it will only improve the city of Delhi and the slum areas in the territories administered by the Centre. If you take the city of Madras, for instance, when the late Shri Satyamurti was the Mayor of Madras, he had drawn up a scheme for the improvement of the city and even a survey was done. But owing to lack of finance they were not able to cope with the work. The problem in Madras is that most of the slums in the city of Madras are owned by private persons. That is to say, the land on which the slums have risen are owned by private persons, and as far as the Corporation of Madras is concerned, they are not able to spend any money for improving these slums. Therefore, these slums are in a very bad condition. It should be remembered that the people living in these slums are poor Harijans or backward communities. They came to live there from times immemorial for some hundreds of years or so. At that time these areas were in a very backward state. When these people came and lived there, the place improved. Now the owners of these areas want these people to vacate that land and the owners want to sell off their land. So, at least the Government should buy this land and give it to the very people living there either gratis or for a very small sum of money. This is very important. The hon. Minister, while moving his motion, told us that these slums are not fit even for animals. They are fit only for being sties where pigs can roll. And so, cheap amenities such as lighting, provision for latrines, drinking water and so on, should be provided in these areas.

Another thing I would like to suggest is this. I know of a place where some Harijans bought a *puramboke* land with the permission of the Government and they wanted to have a housing site there. After the site had been improved, the Government now have levied an improvement tax or a betterment tax of Rs. 75,000. I do not know why the Government have not realised that these people are not in a position to give Rs. 75,000 for *puramboke land.* The Government should themselves improve these areas and encourage the people to own houses of their own. In some States, the State Governments simply build three-storeyed and four-storeyed buildings and then ask the people to live there as tenants. They will always be tenants and they will never become owners. The Government should take steps to see that in course of time these people become the owners of the houses they live in. This is a very important point. The Government, I hope, will take up the land and after surveying it, split it up into plots and after providing civic amenities in these areas, allot these sites to the people and give them money also so that they can build their own houses, and in course of time the Government can recover this amount from these people. Thus these people will become the owners of the houses in which they live. Only then will they be able to teach these people to live in a thrifty manner. After attaining freedom each man wants to have a house of his own.

Next I woud like to refer to the point mentioned by Prof. Wadia. My hon. friend said that we should educate the people. That means that the people should have civic sense. This is very important. Unless they have civic sense, however grand the building may be, they will make it a slum. Therefore, we should educate the people and develop in them this civic sense, iO that they may know where to spit, what places should be used for latrines and other such things. That is to say, their civic sense should be improved. I am not going to make any more suggestions.

I will only repeat once again that in the city of Madras the slums are owned, I mean the land on which these slums have risen, they are owned

[Shri J. S- Pillai.] by private persons and they are called 'gardens", "Mackay's Garden", "Mohammadan Garden" and so on. In olden days they were gardens, but in these days they are slums. The Government should buy these lands and then give it to the people either free or for a very small sum. I am not giving any more suggestions. I only say that this is a very important Bill and I heartily support it.

श्री बिमलकुमार मन्नालालजी चौरड़िया (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, जो गन्दी बस्तियों को हटाने के बारे में माननीय मंत्री जी ने बिल प्रस्तुत किया, उस बिल की अच्छाई और बुराई के बारे में दो मत नहीं हो सकते । सब यही कहेंगे कि हमारे यहां की जो गन्दी बस्तियां हैं वे हटायी जानी चाहियें ।

अब प्रश्न यह है कि हम इस कानून के द्वारा क्यूरेटिव मेजर्स के हिसाब से काम करना चाहते हैं और सन् १९५६ में हमने यह कानून बनाया और उसके पहले भी हमारे इम्प्रूवमेंट ट्रस्ट वगैरह सभी थे, लेकिन ज्यों ज्यों इलाज करते गये, त्यों त्यों मर्ज़ बढ़ता गया ।.हमारे यहां की गन्दी बस्तियां कम होने के बजाय बढ़ती गई और बढ़ रही हैं और इस बढ़ने को रोका जा नहीं सकता क्योंकि यह स्लम क्लियरेंस कानून किसी बाहर से आने वाले को रोक नहीं सकता । वे कहीं भी अपनी झोंपड़ियां खड़ी कर सकते हैं और उसके बाद फिर चाहे आप उनको निकालें और ये सारी बातें कर सकते हैं । तो ऐसी स्थिति में हम यह जो भी कानून बना रहे हैं, यह क्यूरेटिव हो सकता है, मगर जब तक हम प्रिवेंटिव मेजर न लें तब तक क्यूरेटिव ाधार पर कोई मेज़र लेकर हम इस बीमारी का इलाज कर सकते हैं, यह मुझे संभव लगता नहीं । अभी तक का यह अनुभव है कि हमारे इतना करने के बाद भी आज हमारे यहां पर लगभग ७३ हजार ऐसे मकानात हैं जो कि स्लमस की परिभाषा में आ सकते हैं । ऐसी स्थिति में मैं यह निवेदन करूंगा कि केवल हम इस तरह का एकतरफा विचार करके, स्लम क्लियरेंस एक्ट बना करके और उनको वहां से निकाल कर के या उनको निकाल करके वहीं दूसरी जगह उनकी बस्ती बना करके एक समस्या को हल नहीं कर सकते हैं । वैसे शब्दों में हम बहुत उदार हैं, उनसे बड़ी सिम्पैथी करते हैं, उनके प्रति बड़ा साफ्ट कार्नर है, मगर प्रैक्टिकली बस्तियों से रहने वालों को हटाने पर कितनी तकलीफ होती है यह वहां के रहने वाले जानते हैं और उसकी अनुभूति आप और हम सभी अच्छी तरह से करते हैं । तो जब तक हम इसके लिये कोई ऐसा कदम न सोचें कि जिससे हमारे यहां की जो गन्दी बस्तियां बढ़ रही हैं उन पर भी प्रतिबन्ध लग सके और जो पुरानी बस्तियां हैं उनको हम ठीक कर सकें और उनके लिये आवास की अच्छी व्यवस्था कर सकें और इन दोनों प्रश्नों पर गम्भीरता से विचार करके जब तक हम कोई कदम नहीं उठाते, यदि हम यह अपेक्षा करें कि हमारे इस कानून बनाने मात्र से हमारी गन्दी बस्तियां समाप्त हो जायेंगी और हम बिल्कुल एकदम अच्छे मकान उनको दे देंगे और सारी व्यवस्था ठीक हो जायेगी, ऐसा कुछ लगता नहीं ।

इस दृष्टि से मैं यह प्रार्थना करूंगा कि जहां तक प्रिवेन्टिव मेज़र का सवाल है, अभी थोड़े दिन पहले यहां पर जो कम्पनी ला एडमिनिस्ट्रेटर की रिपोर्ट आई थी उस रिपोर्ट में यह दिया गया था कि अन्य प्रान्तों में नई कम्पनियों का रजिस्ट्रेशन प्रति वर्ष कम होता जा रहा है । दिल्ली केवल एक मात्र ऐसा स्थान है जहां कि प्रति वर्ष नई नई कम्पनियों का रजिस्ट्रेशन अधिक होता जा रहा है । सत्ता का केन्द्रीयकरण यहां होने की वजह से अब उद्योगों का केन्द्रीयकरण धीरे धीरे यहां पर होने लगा है । बाहर से आने वाले भी यह जानते हैं कि यहां पर स्लम्स में उनको नरक की यातनायें भोगनी पड़ेंगी, रहने के लिये मकान नहीं मिलेगा, बड़ी

तकलीफ उठानी पड़ेगी, मगर फिर भी जिस जगह से वे आते हैं वहां पेट भरने की समस्या होती है । जहां वे रहते हैं, उनका पेट भरता नहीं है, इसलिये वे मजबूर हो कर अपने छोटे छोटे गांवों और नगरों को छोड़ कर यहां आते हैं या कानपुर, बम्बई, कलकत्ता आदि जो बड़े बड़े शहर हैं उनकी ओर आकर्षित होते हैं और हमारी आर्थिक व्यवस्था कुछ ऐसी चल रही है कि जिसके परिणामस्वरूप सारा केन्द्रीयकरण शहरों की तरफ होता जा रहा है । जब गांधी जी थे तब वह कहा करते थे, "Back to the villages" और इस प्रकार का नारा लगाया जाता था कि लोगों को गांवों में वापस जाना चाहिये और अपने गांवों में ही काम करना चाहिये लेकिन वह नारा उनके साथ ही चला गया या यह बात नारे के लिये अपने यहां मौजूद है और नारा जरूर लगा दिया जाता है, किन्तु कार्य रूप में हम देख रहे हैं कि ऐसा नहीं है और हमारे यहां की जो नीति है और उसमें जो डिफेक्ट्स हैं उसका परिणाम यह है कि लोग शहरों की तरफ अधिक आकर्षित होते जा रहे हैं । वे जानते हैं कि हमें कष्ट होने वाला है, रहने के लिये मकान नहीं मिलने वाला है, दूध मिलावट का मिलने वाला है, घी मिलावट का मिलने वाला है, मिर्ची और हल्दी भी मिलावट की मिलने वाली है, सब बुराइयों को वह जानते हैं मगर वे ग्रामों में भूखे रहना सहन नहीं कर सकते इसलिये वह अच्छा घी, अच्छा दूध, अच्छा मकान, अच्छी हवा, सबको छोड़ छोड़ कर शहरों की तरफ आकर्षित होते हैं । इसलिये जब तक हम मूलभूत समस्या को हल नहीं करते तब तक यह कानून कुछ नहीं कर सकता है, ऐसा मुझे लगता है । इसलिये इस कानून पर हो रही चर्चा के उपलक्ष में मैं यह निवेदन करूंगा कि इस दृष्टि से भी कुछ उपाय करना चाहिये, इस दृष्टि से भी शासन को कुछ विचार करना चाहिये जिससे कि लोगों का अधिक आकर्षण शहरों की तरफ न रहें और गांवों में ही या छोटे-छोटे नगरों में ही या और जो भी नई-नई बस्तियां हम बसाना चाहते हैं वहां ही वे रहें । इस सम्बन्ध में एक मोटी सी बात मैं आपके सामने रखना चाहता हूं । उसके कई डिटेल्स हो सकते हैं लेकिन मैं एक साधारण सा सवाल आपके सामने रखता हूं और वह यह है कि किसी भी उद्योग को प्रारम्भ करने के लिये सब से पहली चीज इलेक्ट्रिसिटी, पावर, होती है तो हम कुछ इसके लिये भिन्न भिन्न दरों को इस प्रकार रखें कि जो छोटे-छोटे क्षेत्रों में या जहां भी हम यहां से बस्ती हटा कर बसाना चाहते हैं वहां वहां नई इंडस्ट्री खोलें उनके लिये बिजली की दर इस प्रकार से कम होगी और अमुक अमुक एरिया में वह इंडस्ट्री खोलेगा तो फिर उसके लिये इस दर पर बिजली दी जायेगी । इस तरह से दूसरे-दूसरे क्षेत्रों में भी नये नये उद्योगों को खोलने के लिये हम आकर्षण पैदा कर सकते हैं और लोग उस तरफ आकर्षित हो सकते हैं । यह मेरा एक मोटा सा सुझाव है, इसके उपर बहुत सारी डिटेल्स की बातें हो सकती हैं । तो गवर्नमेन्ट इस पर विचार करे । क्यूरेटिव मेजर्स के साथ साथ प्रिवेंटिव मेजर्स अपनायेंगे तो ठीक होगा नहीं तो इस समस्या को हम हल कर सकेंगे, ऐसा कुछ लगता नहीं है ।

जहां तक इन गन्दी बस्तियों को हटाने के कानून का सवाल है, पहले भी इस सम्बन्ध में कानून था और अब उसमें और संशोधनों को लाना चाहते हैं और चाहते हैं कि जितनी गन्दी बस्तियां हैं उनको समाप्त किया जाये । और जो कोई मित्र राष्ट्रीयकरण के पक्ष में हैं वे केवल यही चाहते हैं कि यह सारा काम सरकार के माध्यम से ही हो, सरकार ही सारी जमीन वगैरह ले-ले कर और जहां, जहां जिसका मकान वगैरह हो उसको एक्वायर कर करा कर और सारा काम कर करा कर मकान बना-बना कर लोगों को दे और कुछ यह लक्ष्य भी रखते हैं कि जितना हो सके उतना ही सरकार के माध्यम से किया जाये । सरकार

[श्री बिमलकुमार मन्नालालजी चोरड़िया] के माध्यम से सारा हो इसमें मुझे कोई आपत्ति नहीं । अगर इस तरह से सारी समस्या हल हो सके तो अच्छा है और यदि वह अलादीन का चिराग रगड़-रगड़ कर वह सारी बस्तियों को बदल देती है तो कुछ कहना नहीं है मगर मेरे विचार से वह सम्भव नहीं है । माननीय मंत्री जी जब भाषण देंगे तो कहेंगे कि इतने फंड्स नहीं हैं । पैसे का जो प्राबल्म है वह सब जगह है । शासन के पास भी पैसा नहीं है और व्यक्तियों के पास भी नहीं है लेकिन फिर भी हम दोनों सोर्सेज को एक साथ ले कर काम कर सकते हैं, यानी सरकारी माध्यम से और प्राइवेट एजेंसी के माध्यम से नये-नये मकान बनवाने की योजना हमें करनी चाहिये । प्राइवेट एजेंसीज के लिये कुछ ऐसा रख सकते हैं कि उनका इस पर जो रुपया खर्चा हो उस पर क्या इंटरेस्ट मिले और इसके आधार पर दोनों एजेंसीज को टैप करें और दोनों सोर्सेज का लाभ ले करके अधिक से अधिक अच्छे-अच्छे मकान बनवायें और इन गन्दी बस्तियों को समाप्त करके वहां-वहां नये-नये मकान बनवाने का प्रयत्न करें तो सम्भव है कि कुछ सफलता मिल सके । सिर्फ एक सोर्स से, सरकार के माध्यम के भरोसे ही रहे तो फिर मुझे कुछ शंका होती है । मकान के लिये बजट में काफी रुपया भी रखें तो भी अगर चीन का आक्रमण हो गया या कुछ हो गया तो फिर इसको सारा छोड़ कर उधर रुपया देना पड़ेगा । और हम सब भी यही कहते थे कि मकान वगैरह बनाना बन्द करो, हमारे लोग इतने वर्षों तक गन्दी बस्तियों में रहे तो कुछ दिन और रह लेंगे मगर चीन का मुकाबला पहले करना है । ऐसी स्थिति में मैं यह प्रार्थना करूंगा कि आप सब लोगों की यह बड़ी इच्छा होगी कि केवल एक ही माध्यम से हम सारा कार्यक्रम पूरा करें लेकिन इसके अलावा जो प्राइवेट सोर्स है, कैपिटल शाई होती जा रही है उसको भी हम निकलवाय उनको भी हम प्रेरित करें और इस समस्या को हल करने में उनको भी सहायक बनायें तो ज्यादा अच्छा होगा ।

अब जहां तक इस कानून की अच्छाई और बुराई का सवाल है, मेरा सब से पहला निवेदन यह है कि पहले का कानून ४० धाराओं का था और अब जो यह संशोधन विधेयक है वह २० धाराओं का है यानी पुराने कानून की कम से कम २० धाराओं में इसके द्वारा परिवर्तन चाहते हैं । तो इतने व्यापक परिवर्तन करने की अपेक्षा यह अच्छा होता कि हम प्रारम्भ से ही, शुरू से ए से जेड तक सब धाराओं को ठीक-ठीक करके एक नया संशोधित कानून ही प्रस्तुत कर देते । ४० धाराओं के कानून में से २० धाराओं में हम संशोधन कर रहे हैं और इनमें कहीं संशोधन करना आवश्यक हो सकता है और कहीं अनावश्यक हो सकता है, अपना अपना मत इस बारे में हो सकता है, मगर यह अच्छा होता कि हम एक कंसोलिडेटेड और ठीक-ठीक कानून बना कर यहां पेश करते ।

इसके बारे में मेरा दूसरा निवेदन यह है कि इसमें काम्पीटेंट अथारिटी का बहुत जगह जिक्र आया है । काम्पीटेंट अथारिटी के बिना कोई काम चलने वाला नहीं है । यह बात भी ज़रूर है कि किसी काम के लिये कोई काम्पीटेंट अथारिटी हो और किसी काम के लिये कोई काम्पीटेंट अथारिटी हो और मूल विधान में उसके लिये यह परिभाषा दी गई है कि गजट में जो नोटीफाई कर दिया जाये कि अमुक-अमुक काम के लिये अमुक-अमुक अथारिटी है वह काम्पीटेंट अथारिटी है, लेकिन मेरी प्रार्थना यह है कि १९५६ से ले कर अब तक के अनुभव के बाद आपने यह निर्धारित कर लिया होगा कि अमुक-अमुक काम के लिये, अमुक-अमुक क्षेत्रों के लिये, अमुक-अमुक धाराओं के लिये, अमुक-अमुक काम्पीटेंट अथारिटी है, ऐसी स्थिति में यदि हम इस कानून में ही उसका उल्लेख कर देते कि यहां इस काम के लिये कारपोरेशन काम्पीटेंट अथारिटी है या

अमुक-अमुक काम के लिये फलां-फलां ही अधिकारी काम्पीटेंट अधिकारी होगा, तो अच्छा होता । जिस अफसर को या जिसको भी जो ड्यूटी देना चाहते हैं उसका उल्लेख क्यों नहीं करते, इसमें क्या आपत्ति है ? इस बारे में यदि कुछ साफ किया जाये तो ज्यादा अच्छा होगा ।

इसके अलावा, पुराने कानून के अन्तर्गत अपील के बारे में एक प्राविजन था और उसमें अब हम प्रतिबन्ध लगा रहे हैं । यह चीज पुराने कानून की धारा १० की उपधारा (७) में है और धारा १० की उपधारा (७) में यह प्राविजो दे रखा है :

"Provided that an owner who is aggrieved by a restriction or condition so imposed on the user of his land or by a subsequent refusal of the competent authority to cancel or modify any such restriction or condition may at any time appeal to the Administrator and the Administrator shall make such order in the matter as he thinks proper and his decision shall be final."

इसमें यह प्रावधान किया हुआ है कि जो भी एग्रीव्ड हो वह जब चाहे तब अपील कर सकता है । उसके लिये कोई समय नहीं है कि यह ३० दिन में हो, ५० दिन में हो, १ साल के अन्दर हो या ४ साल के अन्दर हो । किसी तरह का प्रतिबन्ध इसमें नहीं लगा रखा है । तो यह कानूनी गलती थी और यह कुछ न्यायसंगत नहीं प्रतीत होता कि इसके लिये कोई समय न हो और कभी भी जा कर अपील कर दे । तो इस व्यवस्था को जहां तक परिवर्तित करने की बात है वह उचित थी मगर इसमें जो हम संशोधन कर रहे हैं, इसके लिये जो नया प्रावधान किया है उसमें लिखा है :—

"Provided that an owner who is aggrieved by a restriction or condition so imposed on the user of his land or by a subsequent refusal of the competent authority to cancel oi- modify any such restriction or condition may within such time as may be prescribed, appeal to the Administrator ____ "

इसमें भी "as may be prescribed" है । तो इतने दिनों के अनुभव के बाद भी आपको यह मालूम नहीं पड़ा कि ३० दिन ठीक रहेगा या ५० दिन ठीक रहेगा या ६० दिन ठीक रहेगा, यह बड़े आश्चर्य की बात है । आखिर हम कहीं न कहीं प्रेस्क्राइब करने वाले हैं ही, तो फिर क्या जरूरत है कि अलग से गजट का नोटिफिकेशन देखा जाये कि इसके लिये अपील की इतनी मुद्दत रखी है । क्यों नहीं इसमें ही प्रोवाइड कर दें कि ३० रोज में अपील हो सकेगी, ५० रोज में अपील हो सकेगी या ६० रोज में अपील हो सकेगी । Provide here that within sixty days from the date of the order or within fifty days or within forty-five days from the date of the order, an appeal shall be prepared. जो कुछ भी जिस हिसाब से रखना ठीक समझते हैं उसका प्रतिबन्ध क्यों नहीं इसी में डाल देते हैं और इस तरह से वेग रखते हैं कि "Within such time as may be prescribed" and the prescription will be done through a gazette notification. तो कानून के अन्तर्गत कार्यवाही करने वाले को १० जगह क्यों देखना पड़े कि इस सेक्शन के लिये अमुक नोटिफिकेशन कब निकला और क्या निकला । तो इस तरह की जो व्यवस्था इसमें है वह कुछ ठीक नहीं लगती है । आशा है कि सेलेक्ट कमेटी इसके बारे में भी कुछ विचार करेगी ।

इसी तरह से धारा २० में भी है कि "within such time as may be prescribed." इसके बारे में पुरानी धारा में भी यही व्यवस्था थी । मैं प्रार्थना करूंगा कि इतने दिनों का जो भी हमारा अनुभव हो उसके आधार पर "प्रेस्क्राइज" कर दें तो अच्छा है ।

[श्री विमलकुमार मन्नालालजी चौरड़िया :]

एक सबसे बड़ी आपत्ति मुझे खंड १९ में है जिसमें धारा ३७(ए) नया इन्ट्रोड्यूस किया है। उस धारा ३७(ए) को मैं सदन के सामने पढ़कर सुनाता हूं :

"Save as otherwise expressly provided in this Act, no civil court shall have jurisdiction in respect of any matter which the competent authority or any other person is empowered by or under this Act, to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act."

तो हम इसके द्वारा जो सिविल कोर्ट का जुरिसडिक्शन था उसको सीमित करते हैं, बंद करते हैं, प्रतिबन्ध लगाते हैं। एक ओर तो हम कहते हैं कि हमारा यह बिल जनतन्त्र की नींव के लिये, न्याय के लिये बहुत जरूरी है और दूसरी ओर हम यह सिविल कोर्ट का जो जुरिसडिक्शन है उस पर प्रतिबन्ध लगा कर कहते हैं कि कोर्ट में जाने की जरूरत नहीं, जो हुक्म हमारा हो गया है, एडमिनिस्ट्रेशन का हो गया है उसको मानना होगा। तो इसका मतलब यह है कि या तो हमारे मंत्रालय को यह शंका हो गई है, या उदाहरण वे पेश करेंगे कि सिविल कोर्ट में जाने से उनके साथ अन्याय हुआ है, या सिविल कोर्ट वालों ने कानून की तामील नहीं की, या सिविल कोर्ट वाले गैर-कानूनी काम करने के आदी हो गये हैं और हम उनसे मुक्ति कराना चाहते हैं। लेकिन आप जो कानून बना रहे हैं उसी के अन्तर्गत वे अपना इन्टरप्रिटेशन करने वाले हैं, उसी कानून के अन्तर्गत विचार करके सारा निर्णय देने वाले हैं और ऐसी स्थिति में आप यह जो नया प्रतिबन्ध लगाते हैं कि सिविल कोर्ट को कोई जुरिसडिक्शन नहीं होगा इसका क्या मतलब है, यह कुछ समझ में आने सरीखी बात नहीं है। या तो हमारा विश्वास नहीं है सिविल कोर्ट में या सिविल कोर्ट कानून का ठीक तरह से उल्था नहीं करता है, या सिविल कोर्ट हमारे कानून का बहुत ही उदारता से उपयोग करता है और जितनी हम सख्ती चाहते हैं वह नहीं कर पाता, क्या बात है कुछ समझ में नहीं आता ? आशा है मंत्री महोदय इस पर या तो प्रकाश डालेंगे, नहीं तो सेलेक्ट कमेटी के सदस्यों से प्रार्थना है कि इस पर विचार करें। इस तरह की धारा को निकाल डालेंगे तो ठीक रहेगा।

अंत में मेरा यही निवेदन है कि जो सुझाव मैंने दिये हैं उन पर विचार करें और उनको कार्यान्वित कराने की दृष्टि से आगे कार्यवाही होगी यही मेरी आशा है।

श्री देवकीनन्दन नारायण (महाराष्ट्र) : आदरणीय उपसभाध्यक्ष जी, जहां तक इस विधेयक का सम्बन्ध है इसमें दो रायें नहीं हो सकतीं कि यह विधेयक एक आगे कदम है। आगे कदम होते हुए भी यह कहना मेरे लिये कर्तव्य-प्राप्त है कि एक बहुत बड़ा काम हमें करना है और उसके लिये, जो कदम उठा रहे हैं वह पर्याप्त नहीं है। स्लम्स का जहां तक सवाल है यह इतना बड़ा सवाल है कि वहां सैकड़ों करोड़ रुपये भी कम मालूम देंगे। हमारे थर्ड फाइव इयर प्लान में उसके लिये २९ करोड़ रुपये की व्यवस्था की है और २९ करोड़ रुपये में यदि आप काम करना चाहते हैं तो बम्बई जैसे शहर के भी स्लम्स दूर नहीं हो सकते। तो फिर इस तरह का विधेयक पास करके आप यह तो बतलाइये कि आप कितने वर्ष में, सौ वर्ष में, दो सौ वर्ष में, हिन्दुस्तान के सारे स्लम्स दूर करने वाले हैं ?

तो मैं यह कह रहा था कि आपकी मन्शा बहुत अच्छी है, आपका विधेयक भी अच्छा है परन्तु उससे बहुत कम लाभ पहुंचने वाला है, मैं यहां तक कहूंगा कि आपका विधेयक दरिया में खसखस के बराबर है। आप देखियेगा, आपने फर्स्ट फाइव इयर प्लान में कहा था कि

These slums are a disgrace to the country. सेकेंड प्लान में आपने इसी बात को दोहराया और इस disgrace to the country को दूर करने के लिये आप क्या कर रहे हैं ? २६ करोड़ रुपये इसके लिये पांच वर्ष में खर्च होंगे । आप कहते तो हैं कि यह डिसग्रेस है, परन्तु इनको हटाने की जो कोशिश आपको करनी चाहिये वह कुछ नहीं करते हैं । आपको पता होगा कि कुछ वर्ष पहले श्री एस० के० पाटिल की अध्यक्षता में इसी काम के लिये, स्लम क्लियरेंस के लिये, एक कमेटी कायम हुई थी । उस कमेटी ने बहुत सी सिफारिशें की पर एक भी सिफारिश आज तक कार्य रूप में परिणत नहीं हुई । मैं नहीं जानता कि क्यों नहीं उस कमेटी की सिफारिशों को आपने अमल में लाने की कोशिश की । आप सोचिये तो सही, देखिये तो सही कि आपके स्लम्स किस कदर बढ़ रहे हैं । आप बम्बई शहर में जाइए, आज भी बम्बई में सात लाख ऐसे आदमी हैं जो फुटपाथ पर सोते हैं स्लम्स तो दूर रहे । सोने तक को जगह नहीं है । ७ लाख आदमी बम्बई में फुटपाथ पर सोते हैं इसी तरह से कलकत्ता में सोते हैं । तो जहां लाखों का सवाल है वहां आपके इस तरह के विधेयक से काम चलने वाला नहीं है । आप देखें तो सही, आपके शहरों की तादाद किस तरह से बढ़ रही है : २०,००० से ५०,००० तक की बस्ती के शहर १६५१ में ३७५ थे और १६६१ में ५१५ हो गये, ५०,००० से १,००,००० तक की बस्ती के शहर १५५१ में १११ थे और १६६१ में १४१ हो गए ; १,००,००० से ५,००,००० की बस्ती के शहर १६५१ में ६६ थे और १६६१ में ६५ हो गए और ५,००,००० से १०,००,००० की बस्ती के जो शहर थे वे ४ से ५ हो गए और १०,००,००० से ऊपर की बस्ती के जो शहर थे वे ४ से ७ हो गए, करीब दूने हो गए । इस तरह से शहरों की बस्ती बढ़ती जा रही है, जिसका सारा मतलब यह है कि वहां स्लम्स बेजा बढ़ते जा रहे हैं ।

एक सवाल पाटिल कमेटी के सामने यह भी था कि ये स्लम्स किस तरह से कम किये जा सकते हैं ? गांवों के लोग शहरों में चले आते हैं और गांव के लोग क्यों गांव छोड़ कर आते हैं, इसके बारे में उन्होंने सिफारिश की थी । आप कहेंगे और हर वक्त कहते हैं कि हमारी खेती पर बहुत जबर्दस्त बोझ है, वे खेती में अपना गुजारा कर नहीं सकते यानी कि खेती पर आज जितने आदमी निर्भर हैं उनका निर्वाह खेती पर हो नहीं सकता । तो फिर आप उन लोगों का क्या करेंगे ? उनको आपने क्या उद्योग दिया, क्या धंधा दिया कि जिससे वे अपने गावों में ही रहें ? शहरों में जांये नहीं इसके लिये क्या कोई तरकीब सोची आपने आज तक ? कोई तरकीब नहीं सोची कि जिससे गांव वाले शहरों की ओर न दौड़ें । और शहरों को जब दौड़ते हैं काम के लिये तो उन्हें स्लम्स में रहना पड़ता है, शहर में गरीबी उनको सताती है, खाना पूरा मिलता नहीं । क्या कारण है जो ये स्लम्स पैदा होते हैं ? आज तक आप हिन्दुस्तान की गरीबी का सवाल, हिन्दुस्तान की बेकारी का सवाल किसी तरह से तय नहीं कर पाये और जब तक आप इस सवाल को तय नहीं करेंगे तब तक स्लम्स का बढ़ना आप रोक नहीं सकते । कहने को यह सिफारिश की गई थी कि एक लाख की बस्ती के ऊपर वाले शहरों की तादाद न बढ़ने दी जाये । यह भी कहा गया था कि शहरों में बाहर से लोग न आने दिये जायें । परन्तु इसके लिये आपने आज तक कोई तरकीब नहीं सोची, आपने कोई उपाय नहीं सोचा गावों से निकलते हैं शहरों में बसते हैं और शहरों में हर तरह की बीमारियां पैदा होती हैं क्योंकि शहरों में सब खराबियां स्लम्स से पैदा होती हैं, बाहर से आने वाले बेकारों से होती हैं । बाहर से आने वाले, जिनके घर बार नहीं, जो प्लेटफार्म पर सोते हैं, वे स्लम्स बढ़ाते हैं, यहीं नहीं आप हजारों तरह की बीमारियां, भ्रष्टाचार बढ़ाते हैं शहरों में, जिसकी जिम्मेदारी आप पर है । क्यों आप इस बात

[श्री देवकीनन्दन नारायण]

को रोकते नहीं हैं, गांवों से क्यों लोग शहरों की ओर भागते हैं ।

ठीक है आपने ही यह कहा था—थर्ड फाइव इयर प्लान में शुरू में कहा था कि सिर्फ स्लम किलयरेन्स को हमें नहीं सोचना चाहिये

It is equally important that new slums should not be allowed to grow up.

मगर अब तक आपने इसके लिये क्या तरकीब सोची कि न्यू स्लम्स न बढ़ें, न्यू स्लम्स पैदा न हों । इसके लिये क्या आप कुछ कर रहे हैं, कुछ सोच रहे हैं । आप एक बिल ले आए, इस बिल के मातहत दस, पांच करोड़ रुपये जो आपको खर्च करने हैं और वे भी कहां करने हैं कलकत्ता, मद्रास, दिल्ली . . . .

निर्माण, आवास और पुनर्वास मंत्री (श्री मेहरचन्द खन्ना) : बम्बई और कानपुर ।

श्री देवकी नन्दन नारायण : बम्बई और कानपुर, पांच शहर लिये हैं । क्या हिन्दुस्तान में पांच ही शहर हैं ? मैंने फेहरिस्त पढ़कर के बतलाया कि किस तरह से शहर बढ़ रहे हैं, २०,००० की बस्ती के ऊपर के कितने हैं, लाख के ऊपर के कितने हैं, यानी दूने हो गये हैं । तो इस तरह, १० या ५ करोड़ से काम होने वाला नहीं है । आपको सोचना चाहिये कि ये स्लम्स किस तरह से रोके जा सकते हैं । जब तक आप यह नहीं सोचेंगे, आप स्लम्स को कम नहीं कर सकते ।

आप बेरोजगारों को उद्योग देना चाहते हैं लेकिन आज तक कौन उद्योग गांवों को दिये आपने इन्डस्ट्रियल इस्टेट्स शुरू किये । आप देखिए, तीसरी पंचवर्षीय योजना में आपने अभी तक शहरों में ३२ इन्डस्ट्रियल इस्टेट्स खोले और गांवों में ४, हालांकि गावों की बस्ती चौगुनी से भी ज्यादा है । अब सोचिये जब इस तरह का आप गावों के साथ बर्ताव करते हैं तो बतलाइए क्या गावों के लोग शहरों को नहीं दौड़ेंगे ? पेट के मारे बेचारे शहरों को नहीं दौड़ेंगे तो दौड़ेंगे कहां ? तो आप उनको तो रोक सकते नहीं, उनको उद्योग देते नहीं कि गावों में रह सकें, और यहां एक बिल पेश करते हैं जिससे दो चार शहरों के हजार, दो हजार घरों की मरम्मत कर देंगे, हजार, दो हजार घर खड़े कर देंगे । इससे क्या होगा ? क्या स्लम्स कम होने वाले हैं ?

तो आपको सोचना चाहिये क्योंकि यह सवाल बहुत गहरा है और आपको बहुत गहराई से सोचना चाहिये । इतना ही नहीं, शहरों में जो वीकर सैक्शन है, चमार, महार तथा भंगी हैं, ये बेचारे वहां स्लम्स में रहते हैं, आज से नहीं बल्कि पुश्तों से रहते हैं, लेकिन आपने उनकी कभी परवाह नहीं की । आपने सिफारिश की थी कि तीसरी पंचवर्षीय योजना में,

"In selecting slum areas for clearance and improvement, high priority should be given to areas predominantly inhabited by scavengers and sweepers."

मैं पूछना चाहूंगा और जानना चाहूंगा कि आपने आज तक जितना पैसा स्लम्स हटाने के लिए खर्च किया क्या उसमें फर्स्ट प्रायोरिटी स्कैवेन्जर्स और स्वीपर्स को दी ? क्या आपने फर्स्ट प्रायोरिटी अछूतों को दी जो शहरों में रहते हैं, आपकी गन्दगी उठाते हैं लेकिन खुद गन्दगी में रहते हैं ? क्या यह आपकी व्यवस्था है ? माफ कीजिये, आप इस बिल से कहां तक गन्दगी दूर करने वाले हैं ? (Intrruption) बात तो आपको ठीक है अगर आप तक पहुंच जायें तो ।

श्री मेहरचन्द खन्ना : रास्ते में बैठ रहते हैं । विरोधी दल वाले पहुंचते हैं ।

श्री देवकीनन्दन नारायण : जहां तक इस बिल का सम्बन्ध है, मैं जानता हूं कि यह

सैलेक्ट कमेटी के पास जा रहा है और सैलेक्ट कमेटी में जितने सुधार होने चाहियें उतने होकर रहेंगे। परन्तु जहां तक स्लम्स का सवाल है, वह सवाल तो आर्थिक है। बहुत से भाग-वान पैसा कमाने के लिये जमीन मोल लेते हैं और फिर गरीब लोगों को झोंपड़ी लगाने के लिये किराये पर दे देते हैं। यह गरीब बेचारे किराये पर जमीन लेकर अपनी झोपड़ी बना लेते हैं जिसको न म्युनिसिपैलिटी वाले रोकते हैं और न सरकार ही इस तरह की झोंपड़ियां बनाने से उन्हें रोकती है। म्युनिसिपैलिटीज़ की ओर से इस तरह की तजवीज होनी चाहिये कि किसी भागवान को या किसी धनाढ्य आदमी को अपनी जमीन किसी गरीब को झोंपड़ी बनाने के लिये नहीं देनी चाहिये। उन लोगों को इस तरह की झोंपड़ी बनाने की इजाजत नहीं दी जानी चाहिये ताकि ऐसे स्थानों में रोग पैदा हो, बीमारी पैदा हो और सब प्रकार की गन्दगी पैदा हो। इसलिए म्युनिसिपैलिटीज़ के पास जो अख्तियारात हैं उसमें आपको दुरुस्ती करनी चाहिये क्योंकि अक्सर शहरों में जो इमारतें बनती हैं, छोटी बड़ी जो बनती हैं वह म्युनिसिपैलिटी की इजाजत के बगैर नहीं बनतीं। मैं देखता हूं कि इस सम्बन्ध में म्युनिसिपैलिटी वालों को जितनी निगाह रखनी चाहिये उतनी नहीं रखते हैं और सरकार भी कानूनन म्युनिसिपैलिटीज़ पर जितनी कड़ाई करनी चाहिये उतनी नहीं करती है। नहीं तो बहुत से स्लम्स जो शहरों में पैसा कमाने के लिये पैदा होते हैं वे बहुत कुछ कम हो सकते हैं।

आखिर में, मैं यह कहूंगा, जैसा कि मैंने शुरू में कहा कि यह सवाल दो चार शहरों का नहीं है या १०, ५ लाख लोगों का नहीं है। यह तो हिन्दुस्तान के लाखों-करोड़ों लोगों का सवाल है। हिन्दुस्तान की जब तक गरीबी कम नहीं होगी, हिन्दुस्तान की बेकारी दूर नहीं होगी तब तक स्लम्स हटाने का काम पूरा होने वाला नहीं है। अगर आपको हिन्दुस्तान में स्लम्स को कम करना है, दूर करना है—यानी स्लम्स हिन्दुस्तान में न रहें—तो हिन्दुस्तान की गरीबी को भगाना होगा और बेकारी को भगाना होगा। तो आपको सोचना होगा कि क्या इस बिल का यह मन्तव्य है और हमारे माननीय मंत्री महोदय के मातहत भी शायद यह बात न हो। परन्तु मैं माननीय मंत्री जी के मारफत सरकार से कहना चाहूंगा कि जब तक ये दो सवाल तय नहीं होंगे, चाहे माननीय मंत्री महोदय कितनी ही करुणा दिखलायें, कितनी ही दया दिखलायें, वे कभी कामयाब नहीं हो सकते क्योंकि दो चार हजार आदमियों को घर दिलाने से स्लम्स की बुराई को दूर नहीं किया जा सकता है। हिन्दुस्तान में जो यह बुराई है, जो यह बीमारी है, जो कुछ स्लम्स का ढंग है, वह दूर होने वाला नहीं है। इसलिए मैं उनकी मारफत सरकार के कानों तक पहुंचाना चाहता हूं

ption) बहुत अच्छी बात है। मेरी वकीली करिये, इस सदन की वकीली करिये और सरकार को प्रेस करिये। आप यहां कह रहे हैं लेकिन मुझे शक है कि आप वहां कहेंगे। तो आप वहां यह बात कहिये कि यह बिल जो पास हो रहा है, १०, ५ करोड़ रुपया खर्च करवा रहे हैं लेकिन १०, ५ करोड़ रुपये खर्च करने से यह समस्या हल होने वाली नहीं है। उनसे आप कहिये कि यह जो बीमारी पैदा हुई है वह गरीबी के कारण, बेकारी के कारण पैदा हुई है। हमारे गांवों में जो छोटे मोटे उद्योग धंधे चलते थे वे बरबाद हो गये। गांव वालों के लिए अब कुछ उद्योग बाकी नहीं रहा इसलिए गांव वाले अपना पेट भरने के लिए शहरों में जाते हैं। जब तक आप उनके लिये कोई तजवीज नहीं करेंगे तब तक गांव वालों का शहर में दौड़ना आप रोक नहीं सकते। आप गांव वालों को तब ही रोक सकते हैं जब आप उस लायक परिस्थिति

[श्री देवकीनन्दन नारायण]

पैदा कर दें, उनको उद्योग दिलायें, उनके लिए रहने की अच्छी व्यवस्था कर दें। जब आप उनके लिये रहने की अच्छी व्यवस्था कर देंगे वे स्वाभिमान के साथ गांवों में रह सकेंगे और शहरों में जाना छोड़ देंगे। जब तक आप इस तरह की व्यवस्था नहीं करेंगे तब तक आप जो इस समय ४, ५ लाख स्लम्स में रहने वालों की व्यवस्था कर रहे हैं वह संख्या कल २५ लाख हो जायेगी, फिर एक करोड़ हो जायेगी और यह सिलसिला बढ़ता ही चला जायेगा। आप कलकत्ते में स्लम्स में रहने वालों की तादाद मालूम कीजिये। मैं नहीं समझता कि वह नापी जा सकती है या गिनी जा सकती है। शहर का आधा हिस्सा छोड़ दीजिये और मैं तो यह कहूंगा Fifty per cent. of Calcutta is nothing but slums. बम्बई की भी वही हालत है। मैंने अभी कहा कि बम्बई में ७ लाख लोग फुट-पाथों पर सोते हैं। हर एक शहर में जिसकी आबादी १ लाख या ऊपर है आपको इस तरह के लोग मिलेंगे। आपको वहां पर १०, २० हजार लोग ऐसे मिलेंगे जो गन्दगी में और झोंपड़ियों में रहते हैं, जहां न सड़कें हैं, न पानी है, न पाखाने हैं और वहां पर इन्सान क्या, जानवर तक नहीं रह सकते हैं। शहरों में जो स्लम्स हो गये हैं क्या आप इस बिल द्वारा उनको दूर कर सकेंगे? यह जो विधेयक है वह तो मेरे लिये बोलने के लिए एक निमित्त हो गया है ताकि मैं आपका ध्यान इस बड़ी भारी समस्या की ओर दिलाऊं। जहां तक यह विधेयक है वह अच्छा है और इसमें जो सुधार होना है वह सैलेक्ट कमेटी में जाकर अवश्य होगा। परन्तु जैसा मैंने शुरू में कहा कि यह समस्या तब तक कम होने वाली नहीं है जब तक आप गांव वालों की बेकारी की समस्या दूर नहीं करते हैं, उनके रहने व उद्योग की व्यवस्था नहीं करते। मैंने शुरू में ही कहा कि यह विधेयक दरिया में खस खस के बराबर है। अगर आप इस बात को सोचेंगे, हिन्दुस्तान की गरीबी को, हिन्दुस्तान की बेकारी को, और गांवों के लोग लाखों की तादाद में शहरों में क्यों जाते हैं, इन सब के बारे में सोचेंगे और कुछ उपाय निकालेंगे तभी यह समस्या हल होने वाली है। आपने पटेल कमेटी कायम की और उसकी सिफारिशों की ओर ध्यान नहीं दिया। अगर आपने उसकी सिफारिशों की ओर ध्यान दिया होता तो बहुत कुछ काम हो गया होता। "Prevention is better than cure" अगर आपको स्लम्स को प्रिवेंट करना है तो आप आज ही से इस काम को शुरू कर दें। अगर आपको इस बीमारी को रोकना है तो आप इसको अभी से रोकें ताकि यह आगे बढ़ने न पावे।

मुझे उम्मीद है कि मैंने जो कुछ दो चार बातें कहीं उन की ओर माननीय मंत्री जी अवश्य ध्यान देंगे। मैंने यह बात कही कि शहरों की आबादी बढ़ती चली जा रही है। गांवों की आबादी बढ़ी है परन्तु शहरों की तादाद के मुकाबले में गांवों की तादाद बहुत कम बढ़ी है। मैंने कहा कि १० लाख के ऊपर के ४ शहर ४ से ७ हो गये हैं यानी दुगुने हो गये हैं। गांवों के बारे में आप ने देखा होगा कि ५ हजार की आबादी से कम के जो कस्बे हैं, जिन को छोटा शहर कहा जाता है, सेन्सस रिपोर्ट से मालूम पड़ता है कि सन् १९५१ में जहां उन की तादाद ६३८ थी वहां १९६१ में २६६ रह गई, यानी बहुत कम हो गई। जहां आबादी अधिक है, उन की तादाद बढ़ती ही जा रही है। जिन बस्तियों की आबादी ५ हजार थी उन की संख्या १९५१ में ११८६ थी और अब ८४४ रह गई। बड़े बड़े शहरों की आबादी बढ़ती ही चली जा रही है और स्लम्स भी बढ़ते चले जा रहे हैं।

SHRI LOKANATH MISRA (Orissa): The result of socialistic pattern of society.

श्री देवकीनन्दननारायण : आप जो चाहें कह सकते हैं। (Interruption) वे कह रहे हैं, He says this is the result of socialistic pattern of society.

SHRI P. S. NASKAR: Not result. He should read history then.

श्री देवकीनन्दन नारायण : मुझे यहां पर विरोधी मित्रों से सम्वाद नहीं करना है। मुझे तो इतना ही कहना है कि मैं उन की बात नहीं मानता हूं। मैं सोशलिस्टिक पैटर्न आफ सोसाइटी को मानता हूं। मैं इस बात को नहीं मानता कि भाग्यवानों से उन का धन छीन लेने से गरीबों का भला होने वाला है। जब तक हम गरीबों के लिए जोकि लाखों और करोड़ों की तादाद में हैं, उद्योग का प्रबन्ध नहीं करेंगे, देश का उत्पादन नहीं बढ़ायेंगे तब तक देश का पैसा बढ़ने वाला नहीं और न देश में सोशलिस्टिक पैटर्न आफ सोसाइटी की ही बात सोची जा सकती है। आज ऐसा सोचा जा भी सकता है, इस में भी मुझे शक है। तो आखिर में मैं फिर मंत्री महोदय से प्रार्थना करूंगा और यह सदन ही नहीं, इस देश में जो लाखों करोड़ों हरिजन हैं जो बिल्कुल गंदी बस्तियों में रहते हैं और जो गरीब हैं, जो बैकवर्ड हैं, उन तमाम लोगों की तरफ से मैं आप से प्रार्थना करूंगा कि आप हमारी वकालत करें, इन भाइयों की वकालत करें और कहें सरकार से कि आप इस तरह से दस बीस करोड़ रुपया जो अब खर्च करने जा रहे है, इस से कोई बहुत बड़ी बात निकलने वाली नहीं है। आप ऐसी कोई तरकीब सोचें जिस से इन करोड़ों आदमियों को काम मिले, इन की गरीबी दूर हो, वे अपने गांव घर में रहें, बाहर भागें नहीं, बाहर दौड़ें नहीं। बम्बई में जो सात लाख बिना फैमिलीज़ के रहते हैं और अकेले रहते हैं, उसका नतीजा क्या होता है, यह आप सोचियेगा उस से चोरियां बढ़ती हैं, बीमारियां बढ़ती हैं और भ्रष्टाचार बढ़ता है। इसलिये यह एक ऐसा मसला है, यह एक ऐसा सवाल है जो हजारों सवालों को पैदा कर रहा है इस देश में। इसलिए आप से प्रार्थना है कि आप इस विधेयक को पास करें, इस से भी अच्छा विधेयक पास करें, परन्तु इस से कोई ख़ास बात होने वाली नहीं है। आप सरकार से ऐसी वकालत करिये जिस से यह स्लम्म का बढ़ना बन्द हो जाय, गांवों से शहर में दौड़ना बन्द हो जाय, गांवों के लोग गांवों में रहें और शहर वाले शहर में रहें बल्कि शहर वाले गांवों में जाना सीखें जिस से उन की भी तन्दुरुस्ती अच्छी हो; ।

SHRI B. K. GAIKWAD (Maharashtra): Mr. Vice-Chairman, Sir, much has been spoken on this Bill and so I will be very brief. As stated by my hon. Mend, Prof. Wadia, if you just look at the villages in India, you will find that in every village there is a slum. However, I will attach importance to the big cities where the position of the people living in the slum areas is very pitiable. I am very glad that Government is considering as to how to clear the slums, but there are certain aspects on which I will make my observations in brief.

Sir, as stated by my hon. friends we must find out first as to why these slums are increasing day by day. The reason is very simple. The reason is that there is unemployment in villages. Particularly those who are down-trodden masses, the Scheduled Caste people, the Backward Class people, those who cannot earn their bread by living in villages, generally those people in order to earn their bread go and seek their residential places somewhere ia cities, and thus they create slums. I do admit that mostly they are Scheduled Caste and Backward Class people. So, the chief factor before the Government is that first of all if they wan* to

[SHRI B. K. GAIKWAD.]

decrease the slum areas, they must stop this thing by giving some sort of employment to the people who live in villages. If they do not give them some sort of employment for their maintenance, I can tell this Government that they will be inefficient to clear the slums. So I will have some observations to make on that. The observations are that when people come from villages, you will find that in the cities, particularly where there are latrines, where there are gutters, whatever site is available and which is vacant, they occupy that site **and** construct their huts. Particularly in Bombay, Calcutta, Madras, Delhi and other big cities all these people live in such wretched areas. My grievance is that when they come there to earn their bread, of course it is also the duty of the Government to find jobs for them. Even in our Constitution it is said that removal of unemployment is a responsibility of the Government. Government is not discharging its responsibility here, and that is why the slum areas are increasing every day. When people come to the cities and stay there, what is the Government doing? As far as our capital city, Delhi, is concerned, I find there are something like 40 or 45 places where there are slum areas. Government is trying to remove the slum areas and throw these people outside the city, something like 10 or 15 miles away from Delhi area. And why do people live in the city? Because there they earn their bread. Many of them, I know, are domestic workers. They go and clean pots or do some sort of menial work, some sort of sweeper's work. By doing all this work they earn their bread. Suppose you remove them from the city and throw them far, far away from the city, it means that it will not be possible for them to earn their bread. Take, for instance, Delhi. I think we have removed several slum areas from the city, from Delhi proper, and put them at a far off distance. I have visited that site and found that it has become impossible for those people to come to this area where they were working, and by that the Government ' has snatched away their bread which they were earning by whatever they were doing. From the place which has been given to them they cannot earn their bread. Naturally we are creating another trouble for these people. My request to the Government is that it should not be under a wrong impression that by forming a separate locality for all these people it will solve the problem as it was done in the past.

Even today you will find that Scheduled Caste localities were always situated and even now they are to be situated outside the village. In the same way when the Scheduled Castes and Backward Classes come to the cities to earn their bread, they are thrown outside the city. It means that we are again creating another separate Scheduled Caste and Backward Class locality. What harm is there if Government constructs houses for these people wherever there are vacant sites—if the site is private, Government should acquire it—so that these people can live there and earn their bread by doing domestic work? If that is not done, I think Government will be doing a great injustice to these people. It is a good thing that Government is considering this Bill, but while considering it I should request that unless and until some sort of job which will give them bread is found, unless and until alternative accommodation to live in is found, unless and until these are provided for them, they should not be removed and thrown far away from the city from where they are earning their bread. If that is not done, Government will be creating another danger and trouble for themselves. This is what I want to tell you. Because people tomorrow will come to you and say that giving job is the primary responsibility of the Government and that Government should provide them with jobs. In every city when mills and factories are closed, people approach the Government and say:

हमें रोटी दो, हमें काम दो।

In the same way the people will resort to agitation and come before Parliament or to the Minister and say:

हमें रोटी दो, हमें काम दो, हमें रहने के लिये जगह दो।

So, while considering this Bill, Government should consider all these factors and see that these people are provided with alternative accommodation in places where they will get some work and they will earn their bread. It will be too harsh to remove them far away under the pretext <rf slum clearance. Government is doing a great wrong not only here but I have seen in Bombay, Calcutta and other big cities also that they throw them away. Let them live wherever they want, but Government should see that some sort of arrangement for their work is also made. So, I hope that Government will take into consideration all these factors and see that these things are provided while clearing the slums. With these words I conclude my speech.

श्री आर० के० भुवालका (पश्चिमी बंगाल) : उपसभाध्यक्ष महोदय, हमारे मंत्री जी बहुत सी बातें जानते हैं, जब वह बंगाल में थे तब हमारे मंत्री जी बराबर कलकत्ता में देखते थे कि वहां की क्या हालत है। वह जानते हैं कि बंगाल की और खास कर के कलकत्ता की क्या दशा है। वह जानते हैं कि कलकत्ता के अन्दर, हार्ट आफ दि सिटी में, कितनी गन्दी बस्तियां हैं, किस रूप में हैं और किस तरह से उन को रखा गया है। आज तक उस का कुछ साल्यूशन नहीं हो पाया है। हम लोग बराबर इस के लिए कानून बनाते हैं लेकिन कानून का प्रयोग हम नहीं कर सकते हैं। बहुत से कानून बनाये लेकिन वे कहां तक कैरी आउट हुए, यह आप के सामने है।

कलकत्ता में कुछ दिन पहले यह विचार हुआ, मेरे एक माननीय मित्र ने बताया कि हम एक बस्ती का काम अपने हाथ में लेना चाहते हैं और कारपोरेशन की मदद से उन्होंने काम शुरू किया। बहुत सा काम सफाई का हुआ, स्कूल बना, थोड़ा सा गार्डेन बना, लैट्रिन्स बनीं, प्रिवी बनीं और थोड़ी सफाई हुई, लेकिन बाद में फिर वहां कुछ नहीं हुआ। तो मैं आप से निवेदन करूंगा कि बस्तियों के बारे में आप कितना भी कानून पास करें या कितना भी रुपया रखें लेकिन जब तक आप काम को पूरा करने की सामर्थ्य अपने में नहीं पैदा करेंगे तब तक इन बस्तियों का हटाना बहुत मुश्किल है।

जब श्री सी० आर० दास थे तभी से बस्तियों की बात हमारे सामने आई है, लेकिन कलकत्ता का लेक एरिया ही आप देख लीजिए। वह हार्ट आफ दि सिटी में है, वहां टूरिस्ट आते रहते हैं। वहां इतनी गंदगी फैली हुई है कि कुछ कहने की बात नहीं है। सुबह से ही गन्दगी फैलती है और जो लोग वहां घूमना चाहते हैं उनका सुबह घूमना भी नहीं हो पाता। वहां बहुत से रिफ्यूजीज़ रहते हैं जिनको हटाने के लिये डा० बी० सी० राय ने बहुत कोशिश की और जब नहीं हटे तो मिलिटरी को भी भेजा लेकिन उसका औरतों ने सामना किया और परिणाम यह है कि वे वहां बैठे हुए हैं। अब यह फैसला किया गया है कि जो मकान टूट जाते हैं उनको नहीं बनाते फिर भी अभी व वहां बने हुए हैं। तो कानून आप कितने भी बनायें लेकिन जब तक आप कानून का प्रयोग करने की क्षमता नहीं रखते तब तक कुछ नहीं होगा। कानून आपने बार बार बनाया लेकिन वह तो कोई मतलब नहीं रखता। कलकत्ता के भीतर और कलकत्ता के बाहर चारों तरफ यह बस्तियां हैं, धर्मतल्ला में हैं, कहां नहीं हैं, जहां जमीन का दाम ४० या ५० लाख रुपया एक काट्ठा का है वहां भी इस तरह की बस्तियां बसी हुई है, क्योंकि बस्तियों

[श्री ग्रार० के० भुवालका]

के मालिकों का भी उसमें कुछ वेस्टेड इंटरेस्ट है इसलिये वह उसे हटने नहीं देते । इसलिये गवर्नमेंट ग्रौर सेलेक्ट कमेटी कुछ ऐसा कदम उठाये जिससे कि कानून पर कुछ प्रयोग कर सकें । कलकत्ता नगर जैसी हालत सारे भारतवर्ष में है ग्रौर सब लोग गवर्नमेंट का ग्रौर सेलेक्ट कमेटी का इसके लिये बड़ा उपकार मानेंगे । थोड़े दिन पहले पंडित जी कलकत्ता गये थे ग्रौर उन्होंने खास कर कहा कि सारा कलकत्ता नगर गन्दा है । उनके मूंह से यह सुन कर सब को बड़ी तकलीफ हुई लेकिन हम कलकत्ता में रहने वालों के सामने यह चीज है ग्रौर वह देखते हैं कि कलकत्ता की क्या ग्रवस्था है । सन् १९५० से पहले पुलिस के हाथ में कुछ थोड़ी सी चीज ऐसी रहती थी कि वह लोगों को डरा धमका कर मना करा लेते थे लेकिन ग्रब वह चीज भी हमारे यहां नहीं दिखाई देती है कि वह कुछ कर सकें । तो यह जो गन्दगी की बुरी ग्रादत पड़ी है उसको हटाने के लिये बहुत ज्यादा काम करने की जरूरत है ।

माननीय देवकीनन्दन नारायण ने बताया कि २९ करोड़ रुपया रखा गया है लेकिन इतना रुपया ग्राप कलकत्ता के एक मुहल्ले में भी लगा दें तो खर्चा पूरा नहीं होगा क्योंकि ज़मीन के दाम बहुत बढ़ गये हैं ग्रौर बस्तियों की संख्या इतनी ज्यादा है कि हजारों बस्तियां कलकत्ता में ही हैं । बम्बई का हाल उन्होंने बताया लेकिन मुझे उस बारे में पूरा नहीं मालूम है । मगर कलकत्ता का हाल मुझे बहुत कुछ मालूम है कि कितनी बस्तियां ग्रौर कैसी हालत है । ग्रगर इसी तरह काम हुग्रा तो न मालूम कितने वर्षों तक ये इसी तरह रहेंगी । ऐसी हालत में मैं मंत्री जी से निवेदन करूंगा कि वह इस बात का ज्यादा ख़याल रखें ग्रौर जहां तक सम्भव हो सके वहां तक बस्तियों की सफाई के लिये कोशिश करें । कोशिश यह होनी चाहिये कि कानून काम में ग्राये । ग्रगर बिल पेश हो जायगा, सेलेक्ट कमेटी बन जायेगी, वह रिपोर्ट दे देगी ग्रौर प्रयोग में कुछ नहीं होगा तो फिर यह काम होने वाला नहीं है । इसलिये मैं ग्राशा करूंगा कि ज्यादा से ज्यादा कोशिश की जायेगी ।

कलकत्ता में पापुलेशन बढ़ रही है, शाम को ४ बजे से ले कर साढ़े ६ बजे तक ग्रौर सुबह ९ बजे से साढ़े ११॥ बजे तक को ईभी सवारी वहां नहीं मिलती है । साथ ही साथ वहां फूटपाथ पर इतनी दूकानें लगी हुई रहती हैं, कोई उन्हें हटाने वाला नहीं है । व इतनी गन्दगी फैलाते हैं लेकिन कोई नहीं ख़्याल करता है । वहां के चीफ़ मिनिस्टर ने बहुत कोशिश की, जब कारपोरेशन इसमें कामयाब नहीं हुग्रा तो वहां की गवर्नमेंट की तरफ से काम किया गया लेकिन वह काम इतना टेम्पोरैरी था कि थोड़े दिनों के बाद ही फिर सब उसी तरह से हो गया । तो बस्तियों को साफ करना एक बहुत बड़ा काम है । मैं खन्ना साहब को धन्यवाद दूंगा कि वह यह बिल लाये हैं लेकिन जब वह इस बिल को काम में लायेंगे ग्रौर काम पूरा करेंगे तब सारे भारतवर्ष से उन्हें धन्यवाद मिलेगा । जय हिन्द ।

SHRI ROHIT M. DAVE (Gujarat): Mr. Vice-Chairman, I rise to support the Bill which has been brought before the House. As the hon. Minister has already explained, the purpose of this Bill is very limited. It only wants to give certain powers to the appropriate authority, powers which are found to be necessary but which were not provided in the original Act, which creates certain problems as far as the appropriate authority is concerned and, therefore, certain powers are sought to be given to this authority. This itself is a very necessary thing in view of the fact that we find that in big cities where the problem of accommodation has become very acute, the landlords are finding one means after another to maintain the slums as they are and to create more slums in order to exploit the people who have to live in the cities and who have to carry on their day-to-day

activities in the cities. Taking advantage of the shortage of housing, they are doing all that they could possibly do in order to get the maximum out of the poor people without giving them any adequate service in return. It is this aspect of slum clearance that is very important, though I admit that that is only a part of a very big problem.

What has been done here is to give the powers to the authority to remove people from one area to a newly-built area, to compel the landlords to keep their buildings in proper repairs and to see that when the people are ejected or evacuated from a particular area, those people who have been evacuated are put back into that very area where new houses are to be built.

As far as the first part of the matter is concerned, I think there is some truth in the complaint that when people are removed from one place to another, unless we are in a position to give them cheap and efficient transport so that it might be possible for those people to go from their new areas to the areas of their work, there will be a tremendous amount of resistance to this programme of slum clearance. Slum clearance, therefore, is very vitally connected with the problem of cheap and efficient transport, and I am afraid the authorities have not given sufficient attention and have not been sufficiently energetic to take this aspect into consideration and see that cheap and efficient transport is provided where big cities are coming up.

As far as keeping the various houses and dwellings in proper repairs is concerned, here again there are at times legitimate complaints from the house-owners that they are not given materials at the market rate, at the controlled rate, and that makes it difficult for those owners of houses to undertake the repairs and to keep their buildings in proper conditions. To the extent that this complaint is legitimate, it becomes the duty of those who want the slum clearance programme to succeed, to see that for those repairs and for new constructions, materials at the controlled rate are provided, so that any programme for changing a slum area into a modern area is properly executed. It is quite true that construction of buildings today is not a very paying industry. Even those who have built their buildings in the past find it increasingly difficult—at least in cities like Bombay—even to maintain their buildings with the rents that they are getting, with the returns on the capital that they are getting. This again is a legitimate complaint. The only possible solution to this housing problem is for the public authorities to undertake the housing construction and to introduce an element of compulsion as far as the industries are concerned. Compulsory industrial housing, and low cost housing by public authorities is the only answer to the question of slum clearance, as far as maintenance and repairs and converting a slum area into a modern area are concerned. I do not think the landlords would be very much interested in the slum clearance programme, looking to the fact that in big cities the rents are controlled, the returns are not adequate and therefore they are not interested, not because of any ideological reasons, not just because of any desire to extend the public sector to that activity, but merely from practical considerations, looking to the fact that it is not possible for him to be allowed to charge the rent which he considers reasonable, nor is it possible for a landlord to keep even his existing buildings in proper maintenance and to construct new buildings in order that he may only get the old rent or slightly revised rent, because these things are not paying. Therefore it may be necessary for the public authorities to undertake this work. I am quite convinced that, in spite of the tremendous powers which the Government has got regarding licensing of industries, regarding the location of industries, these powers are not being properly utilised with the result that not only the old slums continue but new slums grow.

[Shri Rohit M. Dave.]

We might build new buildings, more hygienic buildings, more airy buildings, more lighted buildings, but as long as the pressure of population on the available dwelling space in cities continues to increase, even new buildings will be converted into slums in no time, and I think it would be correct to say that the money that might be invested in building new dwelling places would be wasted. It is therefore necessary to see that there is proper town planning everywhere, that whenever a new industry is to be established in a town there are the conditions laid down that industrial housing will be there and that it will be adequate to house all the industrial workers that might be attracted to a city as a result of that industrial unit coming into being there. Not only with regard to industrial units but even with regard to big commercial houses this condition of providing housing to their employees should be made compulsory. Unless this is done it will not be possible for the cities to develop on properly planned lines. I am all in favour of rural industries, village industries, pumping new life into the rural areas, but we will have to face the fact that, when there is industrialisation, when there is rapid growth of economy, when modernisation takes place, the cities will grow. The old cities have certain advantages, certain services are available there, which are not available elsewhere, and therefore industries will be attracted to old cities. Unless, therefore, a very positive planning of the industrial location is undertaken by the appropriate authorities and unless it is insisted that as a result of any large-scale industrial or commercial or other activity the housing problem will not be allowed to be made acute in a particular city area, it will be impossible for us to solve this issue. Housing co-operatives have got certain advantages, but these are also marginal. In the name of housing co-operatives large-scale exploitation is going on. This exploitation I do not mind much because mostly this exploitation is of the people who are in a position to pay. In big cities people get rich very quickly, and these affluent people have their own ideas regarding their status, and one of their ideas lies in the fact that they want a particular type of apartment, and if these people who want a particular type of apartments in a particular locality are being exploited in the name of apartment housing, housing co-operatives, and so on and so forth, I have nothing to say. I do not wish to enter any plea on behalf of them over here, because they deserve what they get. But as far as the common man is concerned, the middle-class people are concerned, the workers are concerned, the employees of commercial firms are concerned, they are employed in legitimate activities and they want housing just in order to live like decent human beings, and therefore it becomes the duty and the responsibility of those who are planning these activities and are authorised to see that these activities are located in the places assigned to them, to also see that all these activities are accompanied by proper housing, so that the pressure of the population on the available dwelling space does not become so great that even after the old slums are removed, new slums are created in no time because of the excessive pressure of population on the limited resources.

Only one point, Sir, and I have done. As far as this question of civil courts is concerned, though I fully appreciate the anxiety of my friend, Mr. Chordia, to see that the jurisdiction of the civil courts is properly maintained and a citizen has the right to get redress from the appropriate law courts, one has also to consider the fact that when legal processes themselves become a method of postponing a particular reform or obstructing a particular reform—when it becomes impossible to achieve the object of slum clearance merely because people are empowered to go to judicial courts and to take recourse to judicial processes—it does become necessary to empower the executive

with sufficient powers to see that these processes are not abused and that the responsibility with which the authorities are charged is properly discharged. Under these circumstances, I think it is quite appropriate that the jurisdiction of the civil courts in certain matters has been removed. At the same time, when that jurisdiction is removed the responsibility of the authority becomes all the greater and it is for them to see that they are able to discharge this responsibility properly. If that is not done, if the element of arbitration, if the element of nepotism, if the element of corruption is allowed to enter into the exercise of this authority in order to expedite the social reform, a time will come when the people will get fed up with the entire idea of social reform and would rather like to live in the conditions in which they are today rather than under the more and more enhanced powers for the future which they may misuse. Therefore, I entirely agree that the jurisdiction of the civil courts should be removed in this particular case. But I would l:ke to stress that the authority should be extremely jealous to see that this authority is not misused and that the authority is exercised merely for the achieving of the objective which the Bill has in mind. It is because of these considerations, Sir, that I whole-heartedly support the amending Bill which is before us. Sir, I thank you.

SHRI P. S. NASKAR: Sir, for about an hour and a half hon. Members spoke on this Bill and I am thankful to my hon. colleagues. The advice that they have given will go a long way to help the Government to formulate their policies regarding the housing schemes, the slum clearance schemes.

Sir, a few points have been made out in the speeches of the hon. Members. I want to take them up one after the other and I am quite sure the Select Committee will give its due consideration to the speeches delivered by the hon. Members.

Sir, Prof. Wadia suggested that a certain model Act should be formulated for the improvement of the slum areas in different States. As I said, Sir, in my original speech, nine out of fifteen States have enacted legislation for improvement and clearance of slums. The purpose of this amending Bill is restricted to the Union Territories. It is quite true, Sir, that there are slum areas in all the big cities in our country. The States are authorised to enact legislation to do the needful. So far as Delhi is concerned, the Central Government have taken measures and this amending Bill has been brought forward to help the appropriate authorities to go ahead with the improvement in the slum clearance work in Delhi and other Union Territories.

Sir, Prof. Wadia said something about the rental housing schemes and facilities to be available under that scheme. Such facilities are already there for slum dwellers. They can purchase houses, they can form housing co-operatives for low income groups. But in that case, as it is today, there is no subsidy. Our slum clearance scheme is for giving houses on rental basis specifically. But if the dwellers want to purchase a house in the Union Territory, they can do so. We have allowed in Delhi the occupants to purchase such houses for themselves. But such houses will be only in the Government housing schemes. The purpose of this Bill is to lay down something for the private owners of slums.

Professor Wadia mentioned about research being done in cheap materials for constructing houses. We have already an organisation, called the National Buildings Organisation. That particular organisation looks into not only things like cheap materials but also designs and other allied matters and we want that organisation to improve.

Professor Wadia also m^ ioned | about civic sense and all tha.. I do [1] not want to go into that. Ev; y one

[Shri P. S. Naskar.] of us is quite aware that if one does not mind his own civic sense, nobody can make him mind it. I am quite sure that in our country the social organisations and the municipalities have been doing the needful in the matter.

Mr. Pillai said som^tHing about the Harijans. There nay be the problem of Harijans living in separate slum areas in the villages but in the towns— I come from a big city like Calcutta— there is no question of Harijans or non-Harijans; that question does not arise. You will be surprised to know that there is no such problem as caste Hindus and Harijans so far as slum areas in the big cities go. In the slum areas there is only one class, tbe economically poor. Irrespective of caste and creed they live in slums. There you will find a Brahmin who is economically weak occupying the next room to a Harijan. So the question of the Harijan problem specially in the slum areas does not arise. The problem is one of the economically weaker section of the population in the city.

SHRI B. K. GAIKWAD: A big majority of them.

SHRI P. S. NASKAR: I cannot say a big majority but it is so.

SHRI MEHR CHAND KHANNA: Unfortunately, they are poor.

SHRI LOKANATH MISRA: Let us agree that this socialistic pattern has created a new caste.

SHRI P. S. NASKAR: Mr. Pillai wanted a break-up of the figures about the assistance that has been given to the various States in the country. Mr. Pillai comes from Madras. Because he made a special reference to Madras I can give him the figures. I can give the figures about all the States but for his information since he mentioned only Madras I will give the figures. Since the very inception of the scheme in May 1956 till the 30th June, 1963, in the Madras city the sanctioned units of the dwelling houses under the Slum Clearance Scheme were about 14,900 at the approved cost of j Rs. 2.75 odd crores. The hon. Member also mentioned about the problems of Madras. Sir, it is a State subject. About once or twice a year the Housing Ministers of all the States meet in conference and discuss the various problems, not only this slum clearance scheme but all the social housing schemes. And I can tell the hon. House that the States are quite aware j of the problem and they are doing as much as is practicable and possible under the circumstances. He mentioned about a particular co-operative purchasing a piece of land at Rs. 75,000. I do not know that case. But as I talked to the hon. Member, Mr. Pillai, I advised him to take up the matter with the State Government and, if necessary, I could help him.

Mr. Chordia made a very eloquent speech. My hon. friend is a very eloquent speaker. I concede him that point. But I am very sorry I cannot reply him in Hindi because I am not so well up in Hindi. He will forgive me for that. He said that the slum clearance problem was not the outcome of the socialistic pattern in the country and all that. It is true that slums are not the outcome of the socialistic pattern of society as envisaged by the Government. As one hon. Member has just mentioned—I do not want to repeat the history to the hon. Member. He is not less educated than I am . . .

SHRI MEHR CHAND KHANNA: It is a heritage.

SHRI P. S. NASKAR: I do not want to call it a heritage but I attribute it to the foreigners who came to this land just for exploitation. For the first time this Government—many a socialist country has done it; I do not want to name them—has taken it up after independence. Since how long we are independent you know it very well, Sir. The Government is quite

serious and sincere to uproot this evil. In our social life, specially in the I cities, we have made a beginning. In 1956, when the scheme was envisaged, the Central Government wanted to give 50 per cent, as a sort of loan, 25 per cent, as subsidy and the rest 25 per cent, to be contributed by the State Government. In 1958, a Committee was set up under the Chairmanship of Shri A. K. Sen to look into the problem of slums in the cities. That Committee made certain recommendations. One of them was to increase the subsidy and we have done so. Another was to give special emphasis to big cities like Bombay, Calcutta, Madras, Delhi, Kanpur and Ahmedabad—and that has been done—and to undertake large-scale acquisition and development of land for the housing and slum clearance programmes. That problem is also being looked into.

4 P.M.

The other day my senior colleague, in his reply to the other House, said that our present Finance Minister told him that we can go ahead with the social housing schemes, specially for the weaker sections of our population, and the fund as required, the Finance Minister will try his best to provide and we are very thankful to him and we shall go ahead as much as we could under the circumstances. In the social housing schemes, we are giving most emphasis to Slum Clearance Scheme because, as you know, the Slum Clearance Scheme is specially a headache in the industrial area. Prof. Wadia mentioned about the industrial licence by which the industrialists should be made to provide houses to the workers and all vhat. It is true that we should have the co-operation of all the people who have got industries in the industrial areas in the private sector as the Government also is doing its best in the public sector. Without the cooperation of the people who have business like industries or other things in the cities, if they do not come forward to help the Government by building houses for their own workers, the slum clearance may not be possible to achieve at a much quicker pace.

I come to Delhi. Delhi has a Master Plan. We do not now allow the development of industries and the slums anywhere as they like. Industrial areas have been located . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Are they together, industries and slums? You put them together,

SHRI P. S. NASKAR: What is a slum? The definition of slum is, it is a most congested and dirty place in the city. In a big city like Calcutta or Bombay, such places are within the industrial belt, not in the residential area, because so long the industrialists did not care to build houses for workers and that is why I said they are huddled in a sort of hovel. Delhi has the special problem of what you call 'Katras' and other places. It is a peculiar problem of Delhi. These are owned by private persons and industries. This Act was passed in 1956 to deal with such Katras in Delhi and this amending Bill has been brought to expedite or to remove certain difficulties.

Shri Chordia mentioned about two sections 10 and 37. I will explain and that will convince him why we want to bring the amendment. The working of the Act has revealed certain practical difficulties. In the case of slum areas in which all the buildings have to be demolished and reconstructed, section 10 of the Act lays down that the owner will be given an opportunity to re-develop the area according to the plans approved by the competent authority. The authority has no power to re-develop the area itself immediately after passing the clearance order. It can take up the development work under section 11 only after expiration of 12 months of the date of the slum clearance order, if the land is not in the process of being re-developed by the owner. There may, however, be cases in which, for reasons of urgency it may

[Shri P. S. Naskar.] be necessary lor the competent authority to re-develop selected slum areas without asking tine owner to do so.

Again he referred to injunctions and one other hon. Member also mentioned about the power of withholding injunctions. As the Act is being administered for the last two years, we found there was a little practical difficulty and that is why this amendment has been brought. I can assure you that it has been brought in the best interests of the dwellers. Sometimes some people take advantage by taking injunction and the whole progress is delayed. It is desirable that the competent authority should be armed with adequate powers and the slum clearance schemes implemented expeditiously. The work of the competent authority has, however, been hampered by the issue of temporary injunctions by the civil courts in suits instituted against the competent authority. The existing provision of section 37 is not adequate. That is why this amendment to that particular section has been sought.

श्री विमलकुमार मन्नालालजी चौरड़िया : मेरा प्रश्न केवल यही है कि जो इनजंक्शन दिया जाता है वह उचित आधारों पर दिया जाता है या अनुचित आधारों पर दिया जाता है? आखिर आपको क्यों तकलीफ होती है? क्या बात है? क्या कोर्टस कानून के खिलाफ इनजंक्शम देती हैं? कोर्टस भी तो कानून के अंतर्गत काम करती हैं और हम भी चाहते हैं कि कानन के अनुसार काम हो। ऐसी स्थिति में सिविल कोर्ट के ज्युरिसडिक्शन से इसको बार करना कहां तक उचित है? यदि हमारा काम ठीक है तो कोई कोर्ट इनजंकशन दे नहीं सकती और अगर हमारा काम ग़लत है तो उनको इनजंक्शन देना चाहिये और लोगों को उसका लाभ उटाना चाहिये।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : You were not here. Mr. Dave replied to your point.

श्री मेहरचन्द खन्ना : जहां तक हमारा ताल्लुक है, हम तो चाहते हैं कि जो ग़रीब लोग हैं और जो स्लम्स में रह रहे हैं उनका हम जितनी भी जल्दी हो सके कोई इन्तजाम करें और उनको रहने के लिये कोई अच्छी जगह दें। लेकिन इसकी वजह से न हम जल्दी कहीं इम्प्रूवमेंट कर पाते हैं और न डेवलपमेंट कर पाते हैं क्योंकि यह किस्सा बहुत लम्बा चलता है। मैंने तो समझा था कि चौरड़िया साहब भी मेरी तरह यह चाहते हैं कि ग़रीबों का भला हो और उनको पूरी सहायता मिलनी चाहिये। लेकिन मुझे अफसोस हुआ कि जो बचारे हरिजन हैं, बैकवर्ड क्लास के लोग हैं, ग़रीब लोग है, उनको हम बसाने की कोशिश करते हैं, फिर भी वह हमारी मुखालिफत करते हैं।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भार्गव) : चौरड़िया साहब वकील भी तो हैं।

SHRI P. S. NASKAR: Mr. Chordia spoke about unauthorised construction in the slum areas. If Mr. Chordia would look into the Bill, he will find that one of the amendments, that we want, is to stop unauthorised constructions in the slum areas. The provision is there in the amendment.

SHRI V. M. CHORDIA: I agree to the provision. परन्तु हमारीं परिस्थिति ऐसी है कि यहां पर हजारों लोग महीनों में आ रहे हैं, तो उनको आप कैसे चेक करेंगे। इधर आप उनकोहटायेंगे तो उधर वे अपना झंडा, डंडा गाड़ देंगे और यह क्रम चलता रहेगा।

SHRI P. S. NASKAR: That is a very big problem concerning all of us, as representatives of the country, not only the Government. I keep it out of this discussion.

Shri Deokinandan Narayan spoke very eloquently and said about decentralisation and spoke about the

population in the towns from the villages. He wants that the people should not come from the villages and there should be enough provision made for their livelihood in the villages, so that the towns may be spared these slums. That is a good proposal. Our Government wants to do everything to all the sections, especially for the weaker sections but it does not come within the purview of this measure. So I keep it out new fc I can assure Mr. Narayan that the c earance of these slums by the pri-V ite sector in this manner, as sought in the original Act as well as in this amendment, will help the Harijans— I am myself a Harijan for your information—to have better life and to be less exploited by the owners of t'.ie slums.

SHRI MEHR CHAND KHANNA: YOU are a Harijan owner.

SHRI P. S. NASKAR: Not only owner, I am a victim also.

SHRI MEHR CHAND KHANNA: According to Mr. Gaikwad . . .

SHRI P. S. NASKAR: For that provision has been in this Bill and in the original Act. When the original Bill was introduced in this House, it had the support from all the sections of -the House and there was no voting and I do expect that the House will recommend that this measure goes to the Select Committee and as and when the Select Committee sends it back for the consideration of the House, the House will pass the measure as the House wants it. I say this because: it is a humanitarian cause and it will help hundreds who suffer, in the sense that people who are economically backward, they are exploited. With these words, Sir, I move that the motion be accepted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses r the Bill to amend the Slum Area*. (Improvement and Clearance) Act, 1956, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee: —

1. Mirza Ahmed Ali,
2. Shri Dharam Prakash,
3. Kakasaheb Kalelkar,
4. Shri P. L. Kureel *Urf* Talib
5. Shri N. Sri Rama Reddy,
6. Shri Santokh Singh,
7. Kumari Shanta Vasisht, and
8. Shrimati Tara R. Sathe."

The motion was adopted.

THE INCOME-TAX (AMENDMENT) BILL, 1963

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): Sir, I beg to move:

"That the Bill further to amend the Income-tax Act, 1961, as passed by the Lok Sabha, be taken into consideration."

This Bill seeks to amend section 33 of the Income-tax Act, 1961, relating to grant of development rebate, so as to increase the quantum of this rebate in respect of machinery or plant installed in the coal-mining industry during the three financial years from 1963-64 to 1965-66 from the existing rate of 20 per cent to 35 per cent of the cost of the new machinery or plant.

The object of this provision in the Income-tax Act for the grant of development rebate is to provide an incentive to assessees for making investment in new machinery or plant so as to promote the industrial development of India. The rebate takes the form of a deduction of an amount, calculated at a specified percentage